

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7072/2020

This the 06th day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Prof Dr. Shagoofa Rasool.

.....Applicant

(Advocate:- Mr. Suhail F Bandey)

Versus

1. State of Jammu & Kashmir & Ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/7072/2020) arises out of SWP No. 2172/2019, wherein relief is claimed against National Institute of Technology. This Tribunal does not have jurisdiction in respect of the employees of National Institute of Technology. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun